

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:4230
ANSWERED ON:16.12.2009
STATUTORY DEVELOPMENT BOARD
Nirupam Shri Sanjay Brijkishorilal

Will the Minister of PLANNING be pleased to state:

- (a) whether his Ministry has received any proposals from the state Government of Maharashtra for separate Statutory Development Board for North Maharashtra and Konkan areas;
- (b) if so, the details thereof; and
- (c) the steps taken by the Union Government in this regard along with the time by which these Boards are likely to set up?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY)

(a) to (c): Government of Maharashtra, on the basis of a Resolution passed unanimously by both Houses of the State Legislature on 13.7.2006, has sent proposal to the Union Ministry of Home Affairs requesting Government of India to take necessary steps to amend Article 371 (2) of the Constitution to set up a separate Statutory Development Board for North Maharashtra covering the five districts of Dhule, Nandurbar, Jalgaon, Nashik and Ahmednagar. Similarly, the Union Ministry of Home Affairs has received from the Government of Maharashtra, a Resolution passed on 20th February, 2005 by both the Houses of Maharashtra State Legislature recommending the establishment of a separate Development Board for Konkan region of the State. Planning Commission is of the view that backwardness by itself is not a reason for constitutional amendment for establishing a separate Development Board for Konkan region as there are other instruments available to the Centre and State Governments to gear up their developmental machinery. No definite time-frame can be specified in this regard.